



2026:AHK:1882

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 17379 of 2024

Nirmala Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pratibha Jaiswal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Ms. Garima Kumari Jaiswal (AoR No.A/G 0278/22) holding brief of Ms. Pratibha Jaiswal, learned counsel for the petitioner seeks to withdraw the present writ petition, in which a writ, order or direction has been sought in nature of mandamus commanding and directing the respondent no.3, 4 and 5 to permit the petitioner to discharge the post of Asha Karyakarti and further a writ, order or direction has been sought in nature of mandamus commanding and directing the respondents to consider and decide the respondents to representation of the petitioner dated 09.06.2022, expeditiously, within an stipulated period as fixed by the Hon'ble Court, on account of inherent defect, with liberty to file afresh.

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 6, 2026

N.S.Rathour

(Vikas Budhwar,J.)